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[SAKA 1944

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 135-L.— 15th February, 2023.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 5 of 2023**

**THE WEST BENGAL LAND LAWS  
(REPEALING) BILL, 2023.**

**A  
BILL**

*to repeal the Bengal Permanent Settlement Regulation, 1793, the Bengal Decennial Settlement Regulation, 1793, the Bengal Revenue-free Lands (Badshahi Grants) Regulation, 1793, the Bengal Revenue-officers Regulation, 1794, the Bengal Revenue-free Lands Regulation, 1800, the Bengal Land-revenue Assessment Regulation, 1801, the Bengal Land-revenue Sales Regulation, 1812, the Bengal Patni Taluks Regulation, 1819, the Bengal Patni Taluks Regulation, 1820, the Bengal Revenue-free Lands Regulation, 1825 and the Bengal Rent Recovery (Under-Tenures) Act, 1865.*

*The West Bengal Land Laws  
(Repealing) Bill, 2023.*

(Clauses 1– 3.)

WHEREAS it is expedient to repeal the Bengal Permanent Settlement Regulation, 1793, the Bengal Decennial Settlement Regulation, 1793, the Bengal Revenue-free Lands (Badshahi Grants) Regulation, 1793, the Bengal Revenue-officers Regulation, 1794, the Bengal Revenue-free Lands Regulation, 1800, the Bengal Land-revenue Assessment Regulation, 1801, the Bengal Land-revenue Sales Regulation, 1812, the Bengal Patni Taluks Regulation, 1819, the Bengal Patni Taluks Regulation, 1820, the Bengal Revenue-free Lands Regulation, 1825 and the Bengal Rent Recovery (Under-Tenures) Act, 1865;

Ben. Reg. I of 1793.  
Ben. Reg. VIII of 1793.  
Ben. Reg. XXXVII of 1793.  
Ben. Reg. III of 1794.  
Ben. Reg. VIII of 1800.  
Ben. Reg. I of 1801.  
Ben. Reg. V of 1812.  
Ben. Reg. VIII of 1819.  
Ben. Reg. I of 1820.  
Ben. Reg. XIV of 1825.  
Ben. Act VIII of 1865.

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Land Laws (Repealing) Act, 2023.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Repeal of Ben. Reg. I of 1793.  
Ben. Reg. VIII of 1793.  
Ben. Reg. XXXVII of 1793.  
Ben. Reg. III of 1794.  
Ben. Reg. VIII of 1800.  
Ben. Reg. I of 1801.  
Ben. Reg. V of 1812.  
Ben. Reg. VIII of 1819.  
Ben. Reg. I of 1820.  
Ben. Reg. XIV of 1825.  
Ben. Act VIII of 1865.

Saving.

2. The Bengal Permanent Settlement Regulation, 1793, the Bengal Decennial Settlement Regulation, 1793, the Bengal Revenue-free Lands (Badshahi Grants) Regulation, 1793, the Bengal Revenue-officers Regulation, 1794, the Bengal Revenue-free Lands Regulation, 1800, the Bengal Land-revenue Assessment Regulation, 1801, the Bengal Land-revenue Sales Regulation, 1812, the Bengal Patni Taluks Regulation, 1819, the Bengal Patni Taluks Regulation, 1820, the Bengal Revenue-free Lands Regulation, 1825 and the Bengal Rent Recovery (Under-Tenures) Act, 1865 are hereby repealed.

3. Notwithstanding such repeal, all actions already undertaken or initiated under the Bengal Permanent Settlement Regulation, 1793, the Bengal Decennial Settlement Regulation, 1793, the Bengal Revenue-free Lands (Badshahi Grants) Regulation, 1793, the Bengal Revenue-officers Regulation, 1794, the Bengal Revenue-free Lands Regulation, 1800, the Bengal Land-revenue Assessment Regulation, 1801, the Bengal Land-revenue Sales Regulation, 1812, the Bengal Patni Taluks Regulation, 1819, the Bengal Patni Taluks Regulation, 1820, the Bengal Revenue-free Lands Regulation, 1825 and the Bengal Rent Recovery (Under-Tenures) Act, 1865, shall be deemed to have been validly undertaken or initiated and remaining process, if any, shall be deemed to have been taken or executed under the respective repealed Regulation or Act.

*The West Bengal Land Laws  
(Repealing) Bill, 2023.*

**STATEMENT OF OBJECTS AND REASONS.**

Since the Bengal Permanent Settlement Regulation, 1793, the Bengal Decennial Settlement Regulation, 1793, the Bengal Revenue-free Lands (Badshahi Grants) Regulation, 1793, the Bengal Revenue-officers Regulation, 1794, the Bengal Revenue-free Lands Regulation, 1800, the Bengal Land-revenue Assessment Regulation, 1801, the Bengal Land-revenue Sales Regulation, 1812, the Bengal Patni Taluks Regulation, 1819, the Bengal Patni Taluks Regulation, 1820, the Bengal Revenue-free Lands Regulation, 1825 and the Bengal Rent Recovery (Under-Tenures) Act, 1865 are no more relevant in the present context in the State of West Bengal and the State Law Commission has recommended for repeal of the Regulations and Act, it is considered necessary and expedient to repeal those Regulations and Act.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,  
*The 13th February, 2023.*

MAMATA BANERJEE,  
*Member-in-charge.*

By order of the Governor,

PRADIP KUMAR PANJA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*